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## HCL Technologies Malaysia SDN BHD (Formerly Known As HCL Axon Malaysia SDN BHD) Vs ACIT

Court: Income Tax Appellate Tribunal (Delhi A Bench)

Date of Decision: March 29, 2024

Acts Referred: Income Tax Act, 1961 â€" Section 9(1)(vii), 9(1)(vii)(b), 133A, 144C(5), 144C(10), 147, 148, 194I,

254(2)

Hon'ble Judges: G.S. Pannu, (VP); Anubhav Sharma, J

Bench: Division Bench

Advocate: Ajay Vohra, Neeraj Jain, Aditya Vohra, Arpit Goyal, Vizay B. Vasanta

Final Decision: Allowed

**Judgement**